

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

O.A. NO. 489/95

DATE OF JUDGMENT: 21-4-95

BETWEEN:

J.Laxman Rao

.. Applicant

And

1. General Manager,
Telecommunications, Warangal.
2. Senior Superintendent,
Telegraph Traffic, Warangal
Division, Hanamkonda.
3. Telecommunication List. Engineer,
Karimnagar.
4. P.Bhaskar Rao

.. Respondents

COUNSEL FOR THE APPLICANT: SHRI A.Sudarshan Reddy

COUNSEL FOR THE RESPONDENTS: SHRI V.Bhimanna,
Srx/Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD.... 2.

DA 489/95.

(14)

Dt. of Order: 21-4-95.

(Order passed by Hon'ble Justice Shri V.Neeladri Rao,
Vice-Chairman)

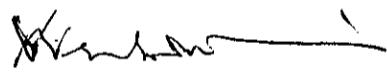
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This application was filed challenging the transfer
of the applicant from Korutla to Karimnagar by the impugned
order dt. 30-3-95.

2. Sri S.Sudarshan Reddy, learned counsel for the
applicant submitted to-day that this Original Application
is not pressed for the present. It is further submitted
for the applicant that he may be permitted to withdraw this
O.A. with liberty to file as and when it is necessary.

3. Subject to the above, the O.A. is dismissed. No
costs.


(R.RANGARAJAN)
Member (A)


(V.NEELADRI RAO)
Vice-Chairman

Dt. 21st April, 1995.
Dictated in Open Court.

Anubha
Deputy Registrar (J)C

av1/

To

1. The General Manager, Telecommunications,
Warangal.
2. The Senior Superintendent, Telegraph Traffic,
Warangal Division, Hanamkonda.
3. The Telecommunication Dist.Engineer, Karimnagar.
4. One copy to Mr.A.Sudarshan Reddy, Advocate, 1-9-312/6/2
Vidyanagar, Hyderabad.
5. One copy to Mr. V.Bhimanna, Addl.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE- CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN: M(NDMN)

DATED - 21 - 6 1995.

ORDER/JUDGMENT:

M. A. / R. A. / C. A. NO.

O. A. No.

489/95ⁱⁿ

T. A. No.

(W. P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

